

(a) whether it is a fact that Western Railway Goods Depot namely CCB in Bombay was closed from 1st January, 1982;

(b) whether it is also a fact that work has been transferred to Central Railway;

(c) whether Central Railways refused to accept the Goods Depot Staff along with its work; and

(d) if so, reasons for closing the Depot in Bombay and Central Railway not accepting the staff?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MALIKARJUN): (a) to (d). In order to develop facilities at Bombay V.T. for handling additional passenger traffic, it was decided to close down Carnac Bridge Goods Depot w.e.f. 1-1-1982 for certain stream of traffic and to transfer this work to Central Railway's Goods terminal at Wadi Bunder situated in close proximity to Carnac Bridge Goods Depot. Subsequently, however, the original position was restored w.e.f. 13-1-82 as a result of Interim Orders passed by the Supreme Court.

The absorption of Carnac Bridge staff spared as a result of transfer of this work, will be mutually decided by the Western Railway and the Central Railway, taking into consideration valencies and requirement of work with minimum dislocation.

Victimisation of officials Associated with "Time Capsules during Janata Regime

1964. SHRI ANAND SINGH: Will the Minister of EDUCATION be pleased to state

(a) whether it is a fact that during the previous Government regime, officers associated with the preparation of the 'Time Capsule' were victimised and charge sheets were issued to them;

(b) have those officers been found guilty on any of those charges; and

(c) if not, whether Government will take suitable action against those who issued these politically motivated charge sheets?

THE MINISTER OF STATE IN THE MINISTRIES OF EDUCATION AND CULTURE AND SOCIAL WELFARE (SHRIMATI SHEILA KAUL):

(a) No, Sir. However, a Research Officer of the Indian Council of Historical Research officially concerned with the maintenance of the papers concerning the 'Time Capsule' has been charge-sheeted by the Council on the following grounds:

(i) In spite of several reminders the officer did not produce the file of 'Time Capsule' which was in his custody;

(ii) He did not keep the record of the files opened and maintained in his unit;

(iii) He suppressed information about the collection of the material which later on he admitted in his written reply.

(b) The case is still under consideration of the Indian Council of Historical Research.

(c) Does not arise

Ships carrying country's Trade

1965. SHRI S. A. DORAI SEBASTIAN: Will the Minister of SHIPPING AND TRANSPORT be pleased to state:

(a) the percentage of country's seaborne trade being carried by Indian Flag ships;

(b) the number of Indian ships that are 20 years old and are likely to go to junk yard; and

(c) the steps being taken to replace such ships for carrying on country's seaborne trade?